

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/337(CH)2020, IA(I.B.C)/435(CH)2020
IA(I.B.C)/443(CH)2020, IA(I.B.C)/89(CH)2023
IA(I.B.C)/90(CH)2023, IA(I.B.C)/1420(CH)2023
IA(I.B.C)/1811(CH)2023, IA(I.B.C)/1812(CH)2023
IA(I.B.C)/1813(CH)2023, IA(I.B.C)/1814(CH)2023
IA(I.B.C)/2090(CH)2023, IA(I.B.C)/2478(CH)2023
IA(I.B.C)/704(CH)2024

In
CP (IB) No. 15/Chd/Chd/2017
(Admitted)

IN THE MATTER OF

Punjab National Bank

...Petitioner-Financial Creditor

Versus

James Hotel Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), 43(1) r/w 44(1), 45(1), 66(1), IBC 2016
53 of IBBI r/w R 11 NCLT
Rule: 11 of NCLT, 2016

Order delivered on 03.06.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Liquidator in IA : Mr. Manuj Nagrath, Mr. Sahil Thakur, Mr.
No.1840(CH)2023, Ankur Pandey, Advocates along with Mr.
IA(I.B.C)/2090(CH)2023, Navneet Gupta, Liquidator in person.
IA(I.B.C)/89(CH)2023
IA(I.B.C)/90(CH)2023

For the Respondent No.1 in : Mr. Anand Chhibbar, Senior Advocate
IA No.1814/2023, with Mr. Vaibhav Sahni, Advocate
2090/2023

For the Successful Bidder in : Mr. NPS Chawla, Mr. Pankaj Sethi, Mr.
IA No.89/2023, 90/2023, Surekh Kant Baxy, Mr. Jasjeet Singh
443/2024, 337/2020 Advocates with Mr. G.S. Sarin, PCS

June 03, 2024
Priyanka

For the Municipal Corporation Chandigarh in IA No.89/2023, 90/2023, 1420/2023 : Ms. Diya Sodhi, Advocate

For the applicant in IA No.1811/2023, 2478/2023, 704/2024 : Mr. Bharat Bhushan Goel, Advocate in person.

For respondent No.4 : Ms. Ayushi proxy counsel for Mr. AS Likhari, Advocate.

ORDER

IA(I.B.C)/2090(CH)2023

This is an application filed under Section 60(5) of the Code read with Rule 11 of the NCLT Rules, 2016. It transpires from para No.2 of the said application that the Hon'ble Adjudicating Authority has directed applicant to amend the memo of parties to implead respondent No.1 as necessary party and therefore the present application has been filed. Having regard to the contents of other paragraphs and para No.2, the present application bearing IA(I.B.C)/2090(CH)2023 is allowed and amended memo of parties filed are taken on record. Registry is directed to tag the same with the main petition.

IA(I.B.C)/1814(CH)2023

Heard the submissions made by the Liquidator as well as counsel for the respondent No.1. Counsel for the respondent No.1 has prayed for grant of time for filing the reply. Time prayed for is granted till this Friday. Let reply be filed before Friday and list the matter after 10 days. Let the matter be posted to 11.06.2024.

IA(I.B.C)/89(CH)2023, IA(I.B.C)/90(CH)2023 & IA(I.B.C)/1420(CH)2023

Heard the arguments in detail from the counsel for the applicant as well as counsel for the respondent. Order in this matter is reserved.

June 03, 2024
Priyanka

**IA(I.B.C)/337(CH)2020, IA(I.B.C)/435(CH)2020, IA(I.B.C)/443(CH)2020, ,
IA(I.B.C)/1811(CH)2023,IA(I.B.C)/1812(CH)2023,IA(I.B.C)/1813(CH)2023,
IA(I.B.C)/2478(CH)2023,IA(I.B.C)/704(CH)2024**

Let the matter be posted to 11.06.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**